## [Sardar Jagjit Singh Aurora]

and damage of uninsured property to the victims of November, 1984 riots. In the Carnage of November, 1984, apart from the loss of life of thousands of people, many more thousands suffered loss of business and house-hold property. After a great deal of deliberation and much toss of time the Government of India decided that those sufferers whose property was uninsured would be compensated up to a maximum of Rs. 50,000. This decision, however, was not implemented for a long time. The matter was referred first to the Dhillon Committee and later to the Mishra Commission of Inquiry. Both these committees strongly recommended that the poor sufferers must be compensated and compensated early and When the Government of India accepted the Mishra Commission Report in February this year it also decided unilaterally that the compensation would now be paid ex-gratia and not based on the quantum of the loss suffered by each individual. It was hoped that this decision was taken so that payment of com-pensation could be expedited. of it is that when I asked this question about payment in the last Budget Session. the reply given was that the modalities of payment had not been decided. This question was raised again during this month in Parliament by another colleague and the reply still was that the payment would be ex-gratia but the modalities of such payments had not yet been finalised. Why is this inordinate delay? Is the Government totally obvliously to the hardships of the poor sufferers for the last three years? The responsibility for this delay lies at the Government's door-steps. This callous attitude of the Government only confirms the worst apprehension of the people that the Governmen is not interested in giving justice to the sufferers of the November. carnag. So, all I can do is to appeal to this august House to persuade the Government to do their duty expeditiously and adequately. Thank you,

श्री बीरेन्द्र वर्जी (उतर प्रदेश) : माननीया, जो माननीय अरोड़ा साहब ने यह प्रध्न उठाया है मैं इसके साथ हृदय से अपने को सम्बद्ध करता हूं। पूरे तीन वर्ष हो चके हैं उन दुखी परिवाों को सर्वित महायता नहीं दी गई ग्रौर जो एक्शन लिया जाना च!हिए था बहु भी नहीं लिया गया।

श्री राम श्रवधेश सिंह (विहार) : मैं भी श्ररोड़ा साहब का समर्थन करहा हूं।

श्री चतुरानन सिश्च (बिहार) : मैं यह कहना चाहता हूं कि सरकार जत्दी से जत्दी इस समस्या का निदान करे। इससे पंजाब की स्थिति भी बिगड़ती चली जा रही है।

SHRI NIRMAL CHATTERJEE (West Bengal): Even if not intended, this is how it reinforces the psychological and communal division. At least from that point of view the Government should come forward. Unless they act quickly these fears are generated. (Interruption) I don't say it is intended. It is an act of omission...

SHRI PAWAN KUMAR BANSAL (Punjab): You are twisting it. You are doing it deliberately.

SHR NIRMAL CHATTERJEE: I don't say it is intended. You have not committed anything here; this is an act of omission. Sometimes you also commit blunders.

SHRIMATI BIJOYA CHAKRAVARTY (Assam): Madam, I also assocate myself with the demand that compensation must be given as early as possible to the November 1984 riot victims.

Need to protect the sculptures in the elephanta caves from damage

श्री मीर्जा दर्मादवेग (गुजरात) : उपसभापित महोदया, छठी सदी में कोंकणी और न्यं राजाओं द्वारा निमित एलीफेंटा की अप्रतिम और जगअसिद्ध एफाओं में-जिनकी तिमूर्ति कला ति प्रसिद्ध है-पिछले कुछ समय से दरारें पड़ना प्रारम्भ हो गयी हैं । श्राकेंलाजिकल मर्वे अप्रकृष्टिया ने अपनी एक रिपोर्ट में कहा है कि सितम्बर 12 तथा अन्तूबर 15 को इन एफाओं के कुछ पत्थर नीचे टूटकर गिरने से भारी वजनी पत्थर नीचे की

**ब्रोर** धंस गये थे । ब्रक्तूबर 15 की घटना से तीसरे नम्बर के प्रवेश द्वार के पास का हिस्सा धाराशायी हो गया जिसकी वजह में गफा नम्बर तीन का प्रवेश द्वार पत्थरों के ढेर से ढक गया या हालांकि अथारिटीज ने यह भी वनाया है कि यह घंनान अवस्य होनी थी क्योंकि सितम्बर में हुई श्रकस्मात घटना के कारण जो हिस्ता प्रथमबार ट्ट गया था उनके इदं गिर्द नथी दरारों का सुजन हो गया था। आधारभूत सुत्रों के परामर्श मे यह तथ्य प्राप्त हम्रा है कि इन ग्रह्मान गफाशों को जो नुक्यान हुन्ना है हकीकत में इन सफायां से तीन किलोगीटर द्र स्थित न्हावा शेवा पोर्ट ट्रस्ट द्वारा नेये बंदर के विकास के लिए सुरंगे फोड़े जाने का परिणाम हैं। गत एक वर्व से पोर्ट ईस्ट ने जो सूरंगें फोडने की प्रक्रिया चालु की है इससे कम्पनी का सजन होता है ग्रौर इनके विपरीत परिणामों से इन प्राचीन कला तियों को नुकसान होता

उपसभापित महोदया, मैं छाएके माध्यत से सरकार से यह कहुंगा कि हालांकि मैं मानता हूं कि हमारे जो बन्दर हैं उतका भी विकास होना चाहिए लेकित हमारी जो अप्रतिम कला तियां हैं, हमारी जो प्राचीन धरोहर है उनका भी रक्षण होता चाहिए और सही रूप में उतके संरक्षण का काम लिये जाने के लिए मैं अपने द्वारा सरकार से मांग करता हूं।

SHRI V. NARAYANASAMY (Pondicherry): Madam, I fully support the honourable Member because art and architecture in our country should be preserved and protected.

SHRI SHANKARRAO NARAYAN-RAO DESHMUKH (Maharashtra): Madam, I fully support the honourable Member.

SHRI V. NARAYANASAMY: It is an internationally acclaimed place and therefore, I support the demand of the honourable Member for preserving and protecting the sculptures there. Thank you, Madam.

SHRI VISHVJIT PRITHVIJIT SINGH (Maharashtra): Madam I rise to support the honourable Member's Special Mention regarding the Elephanta Caves.

Madam, the fact is that the Elephanta Caves are not only threatened by the tunnelling and boring activities which are carried on by the port authorities, but also by the neglect, and this neglect is entirely because of the ASI, that is, the Archaeological Survey of India. Why this neglect by the Archaeological Survey of India, Madam? It is because of the fact that out of the entire budget of the ASI. 84 per cent-this figure is very important-is spent on maintaining the staff and only 16 per cent is spent on conservation. Eighty-four per cent of the budget money is just spent to maintain the staff and that is the condition today. Only sixteen per cent of budget money is spent on conservation work. I have been repeatedly urging in this House that we must raise money which is allocated to the ASI, or, alternatively, we must try and work out a system by which more money is spent on actual conservation work rather than maintaining itself in perpetuity. This is all that I have to say, Madam.

THE DEPUTY CHAIRMAN: Now, Mr. Kapil Verma.

Non-payment of money to Aligarh Muslim University bequeathed by Mohd, Ali Jinnah

SHRI KAPIJ VERMA (Uttar Pradesh): Madam Deputy Chairman, there is dismay in academic and other circles here over the Pakistan Government's refusal to honour the will of the founder of country. Mohd. Ali Jinnah, who had be-Rs. 1.03 crores queathed Muslim University. Depriv-Aligarh the University of that authorities have Pakistani handed it over to a new body created by the Oaid-Government Aligarh University Schoe-Azam larship Trust. Mr. Jinnah had made his last will in May, 1939. He did not alter it even after Partition and after his migration to Pakistan, Letters have appeared even in the Pakistani papers criticising the executors of the will for their procrastination